



DOCUMENT INFORMATION

FILE NAME : Ch_XXV_2b

VOLUME : VOL-2

CHAPTER : Chapter XXV. TELECOMMUNICATIONS

TITLE : 25.2b Amendments to articles 3 (5) and 9 (8) of the
Constitution of the Asia-Pacific Telecommunity Colombo,
29 November 1991



AMENDMENTS TO ARTICLE 3 PARAGRAPH 5, AND ARTICLE 9 PARAGRAPH 8
OF THE CONSTITUTION OF THE ASIA-PACIFIC TELECOMMUNITY

ARTICLE 3 PARAGRAPH 5

Affiliate membership in the Telecommunity shall be open to any provider of telecommunication services to the public within the region and which is nominated for affiliate membership by a Member or Associate Member of the Telecommunity. Any such entity, upon informing the Telecommunity, through the nominating Member or Associate Member, in a communication addressed to the Executive Director or, prior to the appointment of the Executive Director, to the Executive Secretary of ESCAP, of its willingness to uphold this Constitution shall become an Affiliate Member of the Telecommunity with effect from the date of the receipt of such communications.

ARTICLE 9 PARAGRAPH 8

A quorum for a meeting of the Management Committee shall consist of the representatives of a simple majority of the Members of the Telecommunity.

AMENDEMENTS AU PARAGRAPHE 5 DE L'ARTICLE 3 ET
AU PARAGRAPHE 8 DE L'ARTICLE 9 DES STATUTS DE
LA TELECOMMUNAUTE DE L'ASIE ET DU PACIFIQUE

PARAGRAPHE 5 DE L'ARTICLE 3

Peut acquérir la qualité de membre affilié de la Télécommunauté toute personne juridique qui fournit des services nationaux et/ou internationaux de télécommunications dans la région et qui est désignée par un membre ou un membre associé de la Télécommunauté pour bénéficier de la qualité de membre affilié. Une telle personne juridique qui, par l'intermédiaire du membre ou du membre associé qui l'a désignée, informe la Télécommunauté de son intention de respecter les présents Statuts en la lui notifiant par voie de communication adressée au Directeur exécutif ou, avant la nomination du Directeur exécutif, au Secrétaire exécutif de la CESAP, devient membre affilié de la Télécommunauté à compter de la date de réception de ladite communication.

PARAGRAPHE 8 DE L'ARTICLE 9

Pour les réunions du Comité directeur le quorum est atteint lorsque les représentants de la majorité simple des membres de la Télécommunauté sont présents.

CERTIFICATION

I hereby certify that the attached document is a true copy of the English and French texts of the Amendments to articles 3 (5) and 9 (8) of the Constitution of the Asia-Pacific Telecommunity done at Bangkok on 13 November 1981, the original of which is deposited with the Secretary-General of the United Nations.

Chief, Treaty Section,
Office of Legal Affairs

CERTIFICAT

Je certifie que le texte ci-joint est une copie conforme des textes anglais et français des Amendements au paragraphe 5 de l'article 3 et au paragraphe 8 de l'article 9 des Statuts de la Télécommunauté pour l'Asie et le Pacifique fait à Bangkok, 13 novembre 1981, dont l'original est déposé auprès du Secrétaire général.

Chef de la Section des Traités,
Bureau des Affaires juridiques

A handwritten signature in black ink, appearing to read 'Palitha T. B. Kohona', written over a diagonal line.

Palitha T. B. Kohona

United Nations
New York, December 2005

Organisation des Nations Unies
New York, décembre 2005

Certified true copy XXV.2 (b)
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November 2004